

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.2009/2015

New Delhi, this the 15th day of February, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Ms. Sumanा, PRT Music
Aged about 60 years
D/o Late Shri B.K.Ghosh
R/o D-112, 2nd Floor, Mahavir Enclave
Part-III, Delhi. Applicant

(By Advocate: Shri M.D.Jangra for Shri M.K.Bhardwaj)

VERSUS

1. New Delhi Municipal Council
Through its Chairman
Palika Kendra, New Delhi.
2. The Director
NSES, Hanuman Road
N.P.Primary School, New Delhi.
3. The Principal
Navyug School
NDMC, Sarojini Nagar
New Delhi. Respondents.

(By Advocate: Shri Tarunvir Singh Khehar for R-2 & 3 for NSES
Ms. Sriparna Chatterjee & Shri Rajneesh Vats for R-1)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. When this matter is taken up, the learned counsel for both the respondents submit that this Tribunal has no jurisdiction over the service matters of Navyug School Educational Society where the applicant is working and the impugned order is also passed by the said Navyug School

Educational Society. They have placed reliance on the decision of this Tribunal in OA No.172/2009 dated 30th November, 2009 and OA No.2272/2010 dated 04.08.2010 whereunder it was categorically held that respondent-Navyug School Educational Society has not been notified under Section 14 (2) of Administrative Tribunals Act, 1985 and hence this Tribunal has no jurisdiction.

6. In the circumstances, the OA is dismissed for want of jurisdiction. However, the applicant is at liberty to avail his remedy, if so advised, before an appropriate forum in accordance with law. No. costs.

(P.K.Basu)
Member (A)

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(V. Ajay Kumar)
Member (J)